



CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

**OA No-4594/2018
MA No-1091/2020**

New Delhi, this the 22nd day of July, 2020

**Hon'ble Sh. A.K. Bishnoi, Member(A)
Hon'ble Sh. R.N. Singh, Member(J)**

Munesh Kumar Meena, Appraiser (Customs),
Aged about 39 years,
S/o Late Sh. Gidha Ram Meena,
R/o Flat No. 761, New Millenium Apartment,
Plot No. 2, Dwarka, Sec-23,
New Delhi-110075

... Applicant

(through Sh. M.K. Bhardwaj)

Versus

1. Union of India,
Through its Secretary,
Department of Revenue,
Ministry of Finance,
North Block, New Delhi.

2. Central Board of Indirect Taxes & Customs,
Department of Revenue,
Ministry of Finance,
Through its Chairman,
North Block, New Delhi



3. The Director General (HRM-I),
CBIC,
Directorate General of Human Resource
Development
2nd & 3rd Floor, Bhai Veer Singh Sahitya
Sadan,
Bhai Veer Singh Marg, Gole Market,
New Delhi-110001
4. The Chief Commissioner of Customs,
Custom House, 15/1, Strand Road,
Kolkata-700001
5. The Principal Commissioner of Customs,
(Airport & Administration),
Custom House, 15/1, Strand Road,
Kolkata-700001
6. The Chief Commissioner of Customs,
Delhi Zone,
New Custom House, Near IGI Airport,
New Delhi-110037
7. Sh. Amitabha Som,
Appraiser,
Custom House, 15/1, Strand Road,
Kolkata-700001
8. Smt. Arti Choudhary,
Appraiser,
Custom House, 15/1, Strand Road,
Kolkata-700001
9. Sh. Deepak De,
Appraiser,
Custom House, 15/1, Strand Road,
Kolkata-700001



All the private respondents are to be served through
Respondent No. 5.

... Respondents

(through Sh. Y.P. Singh)

ORDER(ORAL)

Hon'ble Sh. R.N. Singh, Member(J)

Heard learned counsels for the parties.

2. Shri Bhardwaj, learned counsel for the applicant, submits that the applicant has filed the aforesaid OA on being aggrieved by non-consideration of his candidature for promotion to the post of Assistant Commissioner after fixing his seniority correctly. He further submits that reply to the aforesaid OA has been filed by the respondents and the OA is pending adjudication before this Tribunal. Subsequently, the applicant has filed the present MA 1091/2020 praying therein for a direction to the respondents to consider the applicant for promotion to the post of Assistant Commissioner or to restrain the respondents from making

promotions to the post of Assistant Commissioner till the disposal of the OA.



3. Shri Y.P. Singh, learned standing counsel submits that he is having instructions to submit that no DPC is scheduled to be held in the next 15 days.

4. At this stage, Shri Bhardwaj, learned counsel for the applicant, submits that during the pendency of the OA, the respondent no.2, i.e., CBDT, Department of Revenue, has written letters dated 6.3.2020 (Annexure M/4) and 11.6.2020 (Annexure M/5). He submits that in view of such letters under reference, the OA can be disposed of with direction to the respondents to take a final view on the representation of the applicant in a time bound manner.

5. In view of the aforesaid and with the consent of the learned counsel for the respondents, OA and MA both are disposed of with direction to the respondents to consider the representation of the applicant dated 18.5.2020 by passing a reasoned and speaking order as expeditiously as possible and

in any case within six weeks of receipt of a certified copy of this Order.



6. The OA and MA are disposed of in the aforesaid terms. No costs.

(R.N. Singh)
Member(J)

(A.K. Bishnoi)
Member(A)

ravi/ns/akshaya